

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-123/2003/45/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
Member, MACT,
Kamrup, Amingaon.

Dated Guwahati the 3rd January, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. MACT/K-A/2022/481 dtd. 31.12.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 5 days from 02.01.2023 to 06.01.2023** (prefixing 01.01.2023), subject to submission of Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the District and Sessions Judge, Kamrup, Amingaon and in his absence to the in-charge District & Sessions Judge, Kamrup, Amingaon.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-123/2003/46-47-48/dated , 03-01-2023

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The District and Sessions Judge, Kamrup, Amingaon.
3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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